

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHANDIGARH BENCH**

...  
**ORIGINAL APPLICATION NO.060/00771/2018**

**Chandigarh, this the 5<sup>th</sup> day of July, 2018**

...  
**CORAM:HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J) &  
HON'BLE MS. AJANTA DAYALAN, MEMBER (A)**

...  
Surinder Singh son of late Malwa Ram, aged about 62 years, resident of House No. 2001, Sector 28, Chandigarh, Ex. Junior Assistant, Depot No. III, CTU Chandigarh – 160002.

**....Applicant**

**(Argued by: Mr. K.C. Chaudhary, Advocate)**

**Versus**

1. Union Territory Chandigarh through Home Secretary-cum-Secretary Transport, U.T. Chandigarh, Sector 9-D, Chandigarh – 160002.
2. Divisional Manager-cum-Director Transport, Union Territory, Chandigarh, Industrial Area, Phase-I, U.T. Chandigarh-160002.
3. General Manager, Chandigarh Transport Undertaking, Depot No. III, Sector 25, Chandigarh at present: Industrial Area, Phase-I, U.T. Chandigarh – 160002.

**Respondents**

**ORDER (Oral)  
SANJEEV KAUSHIK, MEMBER (J)**

1. By way of the present O.A., the applicant has sought issuance of a direction to the respondents to release his entire service benefits in view of the fact that the punishment order has already been set aside by this Tribunal.
2. Learned counsel submitted that after the decision dated 23.11.2017, rendered in the earlier O.A. (No. 060/00183/2015), the applicant immediately requested the respondents for release of benefits, vide representation dated 22.12.2017 (Annexure A-2) which has not been answered till date. He made a statement at the bar that the applicant will be satisfied, if a direction is issued to the respondents to consider and decide his claim, in accordance with law.

3. Considering that once the punishment is set aside by the Court of Law, the respondents are bound to extend the benefits arising consequential thereby, we dispose of this O.A., with a direction to the respondents, at the first instance, to consider and decide the representation dated 22.12.2017 (Annexure P-2) of the applicant within a period of four weeks from the date of receipt of certified copy of this order.

4. Needless to mention, that disposal of the case shall not be construed as expression of any opinion on the merits of the case, by this Court.

**(AJANTA DAYALAN)**  
**MEMBER (A)**

**(SANJEEV KAUSHIK)**  
**MEMBER (J)**

**Dated: 05.07.2018**

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